

**No. L-7/(105)/121/07**  
**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**

**Coram:**

**Shri Bhanu Bhushan, Member**  
**Shri R. Krishnamoorthy, Member**

**In the matter of**

Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008

**In the matter of**

Approval of "Procedure for Scheduling of Bilateral Transaction" to be issued by the Central Transmission Utility

**ORDER**

The Commission has issued the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008 on 25<sup>th</sup> January 2008 (hereinafter referred to as open access regulations of 2008). Regulation 4 provides that a detailed procedure covering relevant and residual matters not detailed in the open access regulations shall be issued by the Central Transmission Utility with the approval of the Commission. The detailed procedure for bilateral transaction submitted by the CTU has been examined by the Commission and is approved for immediate adoption. We direct that the detailed procedure shall be posted on the website of each of the Regional Load Despatch Centres (RLDCs) to give it wide publicity for the information of and compliance by all concerned.

2. The Commission vide order dated 11.1.2008 had, inter-alia, directed that the nodal RLDCs shall take up the applications for scheduling for the month of April 2008, received up to 19.1.2008, in accordance with the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2004 (hereinafter referred to as open access regulations of 2004) along with applications received up to 31.1.2008 under the open access regulations of

2008. It was further directed that advance concurrence of State Load Despatch Centres (SLDCs) for such applications would be obtained and submitted by the applicants to the nodal RLDC, up to 10.2.2008. Since the open access regulations of 2008 have since been issued, we direct that the applicants who had submitted applications for the month of April 2008 up to 19.1.2008 in accordance with the procedure laid down in open access regulations of 2004, may now be allowed, if they so desire, to withdraw their applications latest by 10.2.2008 with full refund of associated fees and charges. We further direct that applications for advance scheduling for bilateral transactions for the month of April 2008 in accordance with the provisions of open access regulations of 2008 and the detailed procedure (to be issued by the CTU) may now be submitted up to 10.2.2008. These applications shall be taken up together, along with any application received up to 19.1.2008 (but not withdrawn) for consideration. The nodal RLDCs shall convey their acceptance or otherwise to the applicants latest by 15.2.2008. Except the procedure as stated above, all other matters shall be dealt with in accordance with the open access regulations of 2008 and the detailed procedure for bilateral transactions.

3. Considering the time constraints, the Commission has approved the detailed procedure for bilateral transactions for immediate adoption. However, the Commission is open to make further improvement in the detailed procedure, if considered necessary. Accordingly, comments and suggestions from the stakeholders for improvements and changes in the detailed procedure are invited latest by 29.2.2008 for consideration of the Commission.

4. The detailed procedure for collective transactions shall be considered by the Commission for approval after submission of the draft by the CTU.

**Sd/-**  
**(R. Krishnamoorthy)**  
**Member**

**Sd/-**  
**(Bhanu Bhushan )**  
**Member**

New Delhi, dated the 31<sup>st</sup> January, 2008